

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

TP/MP/ 110 of 2019 [TP/MP/ 2-A of 2016(CA 227 of 2009) with TP/MP/ 2 of 2016(CP 58 of 2009)]

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2020**

Name of the Company:

Shravankumar Patel

V/s

Mohanlal Hargovinddas Bidi Udayog Pvt Ltd

Section:

397-398 of the Companies Act

ORDER

No one appeared for the Petitioner.

Records reveals that no one appeared for the Petitioner since December 2019. It appears to us that Petitioner is not interested in pursuing the matter. Hence, the matter stands disposed-off for the want of prosecution with liberty to get this proceeding revived again.

Accordingly, TP 110 of 2019 (TP 2-a of 2016 (CA 227 of 2009) with TP 2 of 2016 (CP58 od 2009) stands disposed-off for the want of non-prosecution.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 11th day of September, 2020

PC


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**